

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

102. M.A. 2944/2019

IN

C.P.(IB)-1785(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **13.09.2023**

NAME OF THE PARTIES: Asset Reconstruction Company (India) Limited

V/s.

Surya Treasure Island Pvt Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Adv. Amit Tungare, Counsel appearing for the Monitoring Committee is present.

**M.A. 2944/2019**

This is an application filed by the Applicant under Section 43, 45, 50 and Section 66 of IBC, 2016.

In view of the settled law, the composite application under these Sections cannot be filed. Upon pointing out the query the counsel for the applicant seeks time to take instructions to file separate I.A.

List this matter on **31.10.2023**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)